

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2033/2015

GOOD LUCK TRADERS

Petitioner(s)

VERSUS

M/S YASH ASSOCIATES & ORS.

Respondent(s)

(with interim relief and office report)

WITH

SLP(Cr1) No. 2032/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

SLP(Cr1) No. 2195/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

SLP(Cr1) No. 2129/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

SLP(Cr1) No. 2138/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

SLP(Cr1) No. 2161/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

Date : 30/09/2016 This petition was called on for hearing today.

For Petitioner(s)

Ms. Garima Prashad, Adv.

For Respondent(s)

Mr Chinmoy P Sharma, Adv.

Mr Ishan Das, Adv.

Mr. Puneet Taneja, Adv.

Mr. Anupam Lal Das, Adv.

Mr Atanu Saikia, Adv.

Mr. D. S. Mahra, Adv.

Mr G Panmei, Adv.

Item No.9

UPON hearing the counsel the Court made the following
O R D E R

SLP(CRL.) NO.2033/2015

Last opportunity of two weeks is granted to the ld. counsel for the petitioner for furnishing address and taking fresh steps in respect of respondent no.1. Notice thereafter be issued.

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent nos. 2 and 3 within two weeks time. Notices thereafter be issued.

SLP(CRL.) NO.2032/2015

Respondent nos. 1 to 4 are granted four weeks time as last opportunity for filing counter affidavit.

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent no.5 within two weeks time as last opportunity. Notice thereafter be issued.

SLP(CRL.) NO.2129/2015

Ld. Counsel for the petitioner to take fresh steps to effect service on all the respondents within two weeks time as last opportunity. Notices thereafter be issued.

SLP(CRL.) NO.2138/2015

Respondent nos. 1 to 5 are granted four weeks time as last opportunity for filing counter affidavit.

SLP(CRL.) NO.2195/2015

Respondent nos. 2,3 and 4 are granted four weeks time as last opportunity for filing counter affidavit.

Item No.9

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent no.1 within two weeks time as last opportunity. Notice thereafter be issued.

SLP(CRL.) No.2161/2015

Respondent no.1 is granted four weeks time as last opportunity for filing counter affidavit.

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent nos. 2 to 6 within two weeks time as last opportunity. Notices thereafter be issued.

List again on 1.12.2016.

(PAWAN DEV KOTWAL)
Registrar